Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV

MEETING No. NC/4/MEET/Jul/202425/8 **DATED:** 23/07/2024

Please Note

I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Jul/202425/8 dated 23/07/2024 of Norms Committee - IV for the year 2024-25 was held on 23/07/2024 under the Chairmanship of Sh. Rakesh Kumar,Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020, FTP- 2023.

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	GLOBUS INTERNATIONAL COATERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024

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Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:23:14
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

HQ File Number	HQRNORM APPLY 00009007AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and based on recommendation of tech authority, the committee decided to call for the following information from the firm:

1. Whether DC (concerned SEZ) has fixed the wastage Ad hoc norms of the item, as per Para 6.07 (e) of the policy.

2. A copy of LOP granted to the unit for the manufacture of the items by Board of approval.

3. The request of the unit should come through DC (concerned SEZ).

4. Reason for asking Import Item- Base Paper norms in kg term instead of Sq. Mt., if the UOM is in Sq. Mt then there will be no issue of moisture content of import and export items.

5. Justification of higher wastage of Base Paper.

The case stands for deferred.

Case No.	2 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	GLOBUS INTERNATIONAL COATERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00009014AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and based on recommendation of tech authority, the committee decided to call for the following information from the firm:

1. Whether DC (concerned SEZ) has fixed the wastage Ad hoc norms of the item, as per Para 6.07 (e) of the policy.

2. A copy of LOP granted to the unit for the manufacture of the items by Board of approval.

3. The request of the unit should come through DC (concerned SEZ).

4. Reason for asking Import Item- Base Paper norms in kg term instead of Sq. Mt., if the UOM is in Sq. Mt then there will be no issue of moisture content of import and export items.

5. Justification of higher wastage of Base Paper.

Therefore, the case stands for deferred

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Location: DGFT(HQ)

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Case No.	3 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	SUDEEP PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00104145AM21
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per and decided to ask the firm to furnish the following information:

1. Chemical reaction indicating molecular weight of reactants and products with yield of the reaction.
2. Stichometric material balance on molar basis.
3. A copy of minutes approved by the norms committee in the past for the export and import of some items.

The case stands for deferred

Case No.	4 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	STONEMEN CRAFTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM REVIW00001213AM25
RA File Number	062404000031 AM19
Licence No and Date	0610038977/14/09/2018

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers. Accordingly, the Committee decided to defer the case for examination, furnishing comments of technical authority.

The case stands for deferred.

Case No.	5 / NC/4/MEET/Jul/202425/8
Case Status	Case Approved
Party Name	ACADIAN SEAPLANTS INDIA PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

and Date	
HQ File Number	HQRNORM REVIW00008184AM24
RA File Number	039404000862 AM19
Licence No and Date	0310826364/14/01/2019

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the representative of the firm appeared for a personal hearing and explained the case. After detailed deliberations and based on recommendation of technical authority, the committee decided to ratify the norms as under:

Export Item	**Qty**	**Import Item**	**Qty recommended**
Acadian Soluble Seaweed Powder-Vegetable Fertilizer	1 Kg.	Soluble Seaweed Extract Powder-Vegetable Fertilizer	1.01 Kg
Acadian Seaweed Fertilizer, **sterilized**	1 Litre	Seaweed Liquid Extract (LSC)-Vegetable Fertilizer	1.02 Kg
Stimplex- seaweed Fertilizer, **Sterilized**	1 Litre	Seaweed Liquid Extract (LSM)-Vegetable Fertilizer	1.02 Kg
PromOcean-Seaweed Fertilizer, **Sterilized**	1 Litre	Seaweed Liquid Extract (LSE)-Vegetable Fertilizer	1.02 Kg

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of Norms Committee.

Case No.	6 / NC/4/MEET/Jul/202425/8
Case Status	Case Rejected
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	018305000681AM20
RA File Number	039504001066 AM20
Licence No and Date	0310834679/06/02/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and noted that the firm has not replied to the deficiency letter issued on 17.05.2023 for the following information:

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Location: DGFT(HQ)

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1. Complete and balanced chemical reaction with Mol. Weight, and % yield on molar basis.

2. Complete material balance with technical justification for very high norms applied for Soda Ash.

Therefore, the committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	7 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	PARIKH ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	018305000704AM20
RA File Number	082404000373 AM20
Licence No and Date	0810147227/12/02/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 15.06.2022 requesting the following information:

- COA of the copper scrap from their foreign supplier

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	8 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	PARIKH ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	018305000704AM20
RA File Number	082404000373 AM20
Licence No and Date	0810147227/12/02/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 15.06.2022 requesting the following information:

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Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 21-Aug-2024 17:23:14
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

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- COA of the copper scrap from their foreign supplier

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	9 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	PADMA PERFUMERY WORKS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	018305000913AM21
RA File Number	072404000078 AM21
Licence No and Date	0710116627/19/06/2020

Norms Committee Decision:

Decision: The Committee considered the case as per Agenda and decided to send a final reminder to the firm to furnish the following information:

1. Size of import & export separately.
2. COA and specification of import items along with the catalogue.
3. Name & weight of indigenous import.

The case stands deferred.

Case No.	10 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	PADMA PERFUMERY WORKS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	018305000913AM21
RA File Number	072404000078 AM21
Licence No and Date	0710116627/19/06/2020

Norms Committee Decision:

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

The Committee considered the case as per Agenda and decided to send a final reminder to the firm to furnish the following information:

1. Size of import & export separately.

2. COA and specification of import items along with the catalogue.

3. Name & weight of indigenous import..

The case stands deferred.

Case No.	11 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	BAJAJ POLYBLENDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	018305000941AM21
RA File Number	502404000003 AM21
Licence No and Date	5010002692/03/07/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 20.04.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	12 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	SWATI MENTHOL AND ALLIED CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	018305001036AM21
RA File Number	052404000256 AM21
Licence No and Date	0510415043/28/08/2020

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Date: 21-Aug-2024 17:23:14
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 20.04.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	13 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	SWATI MENTHOL AND ALLIED CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	018305001036AM21
RA File Number	052404000256 AM21
Licence No and Date	0510415043/28/08/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 20.04.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	14 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	CALLISONS FLAVORS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	018305001056AM21
RA File Number	318304000059 AM21
Licence No and Date	3110067846/08/09/2020
Norms Committee Decision:	

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Deputy Director)
Date: 21-Aug-2024 17:23:14
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

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The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 03.11.2022 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	15 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	CALLISONS FLAVORS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	018305001056AM21
RA File Number	318304000059 AM21
Licence No and Date	3110067846/08/09/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 03.11.2022 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	16 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	018305001066AM21
RA File Number	052404000278 AM21
Licence No and Date	0510415170/10/09/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

email dated 13.11.2022 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	17 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	018305001066AM21
RA File Number	052404000278 AM21
Licence No and Date	0510415170/10/09/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 13.22022 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred

Case No.	18 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	SAVITRI SUGANDALAYA
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	018305001068AM21
RA File Number	072404000143 AM21
Licence No and Date	0710116994/11/09/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to send a final reminder to the firm to furnish the following information:

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

1. Size of import & export separately.
2. COA and specification of import items along with the catalog.
3. Name & weight of indigenous import.
4. % wastage claimed.
5. How to correlate specification between import & export.

The case stands deferred.

Case No.	19 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	KRISHNA ENZYTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	018305001086AM21
RA File Number	318304000065 AM21
Licence No and Date	3110067865/21/09/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 20.04.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	20 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	KRISHNA ENZYTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	018305001086AM21
RA File Number	318304000065 AM21
Licence No and Date	3110067865/21/09/2020

Norms Committee Decision:

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Location: DGFT(HQ)

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 20.04.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	21 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	SPOTON COATINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	018305001093AM21
RA File Number	522404000045 AM21
Licence No and Date	5210043545/24/09/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 07.06.2021 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred

Case No.	22 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	018305001097AM21
RA File Number	052404000311 AM21
Licence No and Date	0510415315/25/09/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via

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Location: DGFT(HQ)

email dated 13.12.2022 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	23 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	0183050010 97AM21
RA File Number	052404000311 AM21
Licence No and Date	0510415315/25/09/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 13.12.2022 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred. .

Case No.	24 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	A.G.INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	0183050011 36AM21
RA File Number	052304000225 AM21
Licence No and Date	0510415477/12/10/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to send a final reminder to the firm to furnish the following information:

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Date: 21-Aug-2024 17:23:14
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

1. Complete technical details as per annexure to appendix 4E.

The case stands deferred.

Case No.	25 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	A.G.INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	018305001136AM21
RA File Number	052304000225 AM21
Licence No and Date	0510415477/12/10/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to send a final reminder to the firm to furnish the following information:

1. Complete technical details as per annexure to appendix 4E.

Therefore, the case stands deferred.

Case No.	26 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	STYLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	018305001155AM21
RA File Number	302404000069 AM21
Licence No and Date	3010105463/22/10/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 13.07.2022 requesting the following information:

1. Application function of import items Diethylene Glycol and Colour Dye(With chemical Name) in the export item.
2. Compare the requirement in tabular form with SION H 68, for the quantity 1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%, giving calculation for Diethylene Glycol and Colour Dye .

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Location: DGFT(HQ)

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The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	27 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	STYLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	0183050011155AM21
RA File Number	302404000069 AM21
Licence No and Date	3010105463/22/10/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 13.07.2022 requesting the following information:

1. Application function of import items Diethylene Glycol and Color Dye (With chemical Name) in the export item.
2. Compare the requirement in tabular form with SION H 68, for the quantity 1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%, giving calculation for Diethylene Glycol and Colour Dye .

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	28 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	UTTAM WELLNESS PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00033994AM21
RA File Number	05AA04017375 AM21
Licence No and Date	0511000014/09/12/2020

Norms Committee Decision:

The Committee considered the case as per Agenda decided to send a final reminder to the firm to furnish the following information:

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Date: 21-Aug-2024 17:23:14
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

1. Manufacturing process indicating stage wise wastage of raw materials of both imported and indicating.
2. Weight of export item indicating composition of it, with net import content of raw materi9al in it.
3. Calculation of requirement of raw materials both imported and indigenous for the manufacturing.
4. Specification with
5. GSM of Fabric of import item.

The case stands deferred.

Case No.	29 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	TENSIL LABGLASS TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00041365AM21
RA File Number	07AA04005402 AM21
Licence No and Date	0711000086/18/12/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 01.06.2022 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	30 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	SAI AUXI CHEM INDIA & CO
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00044555AM21
RA File Number	32AA04003713 AM21
Licence No and Date	3211000093/22/12/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 01.06.2022 requesting the following information:

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Location: DGFT(HQ)

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	31 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	ADIAMBE PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00046864AM21
RA File Number	02AA04006410 AM21
Licence No and Date	0211000082/24/12/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to send a final reminder to the firm to furnish the following information:

1. To indicate specific items to import in Advance license, as alternate items (SUPPER CALENDER PAPER OR MG BLEAHED CRAFT PAPER OR SUPPER CALENDER CRAFT PAPER OR COATED ONE SIDE PAPER OR UPMCCK OR GLASSION PAPER.
2. To indicate GSM of end product and import items, specifying GLASSION Paper
3. To specify the size of the import item and whether cut to size or in a jumbo roll.

The case stands deferred.

Case No.	32 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	MADRAS FLUORINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00055460AM21
RA File Number	04AA04005133 AM21
Licence No and Date	0411000158/05/01/2021

Norms Committee Decision:

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Location: DGFT(HQ)

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 29.04.2022 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	33 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	ARCL ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00071122AM21
RA File Number	02AA04007991 AM21
Licence No and Date	0211000214/27/01/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 15.06.2022 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred

Case No.	34 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	ARIES DYE CHEM INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00079992AM21
RA File Number	08AA04007618 AM21
Licence No and Date	0811000607/09/02/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to send a final reminder to the firm to furnish the

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Location: DGFT(HQ)

following information:

1.Complete and balanced chemical reactions with correct mol. Weight of input and output material.

2.No details are given for import item no. 4, 6, 7, and 8. Please justify the requirement of their input.

3.Detailed calculation sheet for 80% Dye.

The case stands deferred.

Case No.	35 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	BLUECRAFT AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00087562AM21
RA File Number	08AA04006760 AM21
Licence No and Date	0811000748/19/02/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 13.11.2022 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred

Case No.	36 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	ANAR CHEMICALS LLP
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00106472AM21
RA File Number	08AA04011835 AM21
Licence No and Date	0811001057/18/03/2021

Norms Committee Decision:

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Location: DGFT(HQ)

The Committee considered the case as per Agenda and decided to as the firm to furnish the following:

1. C.I. no. of each export item.
2. Standard composition of each export item.
3. Complete and balanced chemical reactions of each step showing mol. Weight of input and output product, separately for each export item.
4. Material balance for each export item.
5. Copy of past approval for above export item.

The case stands deferred.

Case No.	37 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	INDOGULF CROPSCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00112022AM21
RA File Number	05AA04041281 AM21
Licence No and Date	0511001898/23/03/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 29.09.2022 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred

Case No.	38 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	SAI AUXI CHEM INDIA & CO
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00114794AM21
RA File Number	32AA04007657 AM21
Licence No and Date	3211000717/26/03/2021

Norms Committee Decision:

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Location: DGFT(HQ)

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 27.02.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred

Case No.	39 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	ESKAY IODINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00114976AM21
RA File Number	03AA04032267 AM21
Licence No and Date	0311002941/27/03/2021

Norms Committee Decision:

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The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 13.12.2021 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred

Case No.	40 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	ACCRA PAC (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00004610AM22
RA File Number	03AA04028257 AM21
Licence No and Date	0311002486/06/04/2021

Norms Committee Decision:

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Location: DGFT(HQ)

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The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 20.04.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred

Case No.	41 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	GOODEARTH MINCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00020014AM22
RA File Number	50AA04002066 AM21
Licence No and Date	5011000112/16/04/2021

Norms Committee Decision:

The committee considered the case as per agenda and noted that firm has applied under Para 4.07(A), self-ratification basis. Hence the committee decided to withdraw the case from the agenda.

Case No.	42 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00022943AM22
RA File Number	32AA04007381 AM21
Licence No and Date	3211000809/20/04/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 01.06.2022 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

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Location: DGFT(HQ)

The case stands deferred

Case No.	43 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00024319AM22
RA File Number	05AA04001029 AM22
Licence No and Date	0511002246/22/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask to the firm to furnish the following information: 1. Complete technical details as per annexure to appendix 4E. Therefore, the case stands deferred	

Case No.	44 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00027580AM22
RA File Number	08AA04001168 AM22
Licence No and Date	0811001339/27/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask to the firm to furnish the following information: 1. Complete technical details as per annexure to appendix 4E. Therefore, the case stands deferred	

Case No.	45 / NC/4/MEET/Jul/202425/8

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Case Status	Case Deferred
Party Name	MADRAS FLUORINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00031368AM22
RA File Number	04AA04008362 AM21
Licence No and Date	0411000744/03/05/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 29.04.2022 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred

Case No.	46 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00042535AM22
RA File Number	32AA04002923 AM22
Licence No and Date	3211000970/17/05/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to defer the case for further examination.

The case stands deferred

Case No.	47 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00042538AM22

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Location: DGFT(HQ)

RA File Number	32AA04002925 AM22
Licence No and Date	3211000971/17/05/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to defer the case for further examination.

Therefore, the case stands deferred

Case No.	48 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00110880AM22
RA File Number	02AA04006165 AM22
Licence No and Date	0211000780/09/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the application has been sent to D/o Chemical and Petrochemicals and decided to wait for their comments.

Therefore, the case stands deferred.

Case No.	49 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	KWALICHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00120738AM22
RA File Number	03AA04027718 AM22
Licence No and Date	0311004801/22/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the firm has replied to the deficiency letter on

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06.01.2024 . Hence, the committee decided to defer the case for further examination.

Therefore, the case stands deferred.

Case No.	50 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	PAREKH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00133491AM22
RA File Number	03AA04019801 AM22
Licence No and Date	0311005187/07/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call for a personal hearing in the next NC meeting. Hence, the committee decided to defer the case.

The case stands deferred.

Case No.	51 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00134373AM22
RA File Number	34AA04004892 AM22
Licence No and Date	3411000820/08/07/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to send a final reminder to the firm to furnish the clear reply to the following information :

1. COA of Tungsten compound indicating % tungsten and % No content.

2. Production /consumption data for last one year duly certified by GST.

The case stands deferred.

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Location: DGFT(HQ)

Case No.	52 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00137204AM22
RA File Number	05AA04053241 AM22
Licence No and Date	0511003604/12/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the firm has replied to the deficiency letter. Ater detailed deliberation, the committee decided to defer the case for further examination.

The case stands deferred.

Case No.	53 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	RAYM ETECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00145466AM22
RA File Number	03AA04050010 AM22
Licence No and Date	0311005552/23/07/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and noted that the firm has replied to the deficiency letter. Hence, the committee decided to defer the case for further examination.

The case stands deferred.

Case No.	54 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	CREST CELLULOSE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024

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Location: DGFT(HQ)

HQ File Number	HQRNORM APPLY 00146963AM22
RA File Number	26AA04002340 AM22
Licence No and Date	2611000201/26/07/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 25.05.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred

Case No.	55 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00165147AM22
RA File Number	03AA04052942 AM22
Licence No and Date	0311006257/18/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call the firm for a personal hearing in next NC meeting.

The case stands deferred.

Case No.	56 / NC/4/MEET/Jul/202425/8
Case Status	Case Rejected
Party Name	RAAH HOME SOLUTIONS LLP
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00170388AM22
RA File Number	03AA04071332 AM22
Licence No and	0311006445/25/08/2021

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Date	

Norms Committee Decision:

The Committee considered the case as per Agenda and noted that the firm has not replied to the deficiency letter issued on 16.03.2023 for the following information:

1. To indicate weight of export item and import item (Glass Mosaic Chips) in Kg terms, giving its specification.

2. Calculation for the requirement of inputs, both imported and indigenous indicating net import content and wastage separately.

Therefore, the committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP

Case No.	57 / NC/4/MEET/Jul/202425/8
Case Status	Case Rejected
Party Name	MODISON LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00174751AM22
RA File Number	03AA04070670 AM22
Licence No and Date	0311006614/01/09/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and noted that the firm has surrendered the AA No-0311006614 dated 01.09.2021 to RA-Mumbai. Hence, the committee decided to close the case.

RA may take necessary action of other usual condition.

Case No.	58 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	VINTY IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00200178AM22
RA File Number	05AA04087778 AM22
Licence No and Date	0511005146/01/10/2021

Norms Committee Decision:

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Location: DGFT(HQ)

The Committee considered the case as per Agenda and noted that the firm has replied to the deficiency letter. After detailed deliberation, the committee decided to defer the case for further examination.

The case stands deferred.

Case No.	59 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	PAREKH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00204571AM22
RA File Number	03AA040103926 AM22
Licence No and Date	0311007533/06/10/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and noted that the firm has replied to the deficiency letter. Hence, the committee decided to defer the case for further examination.

The case stands deferred.

Case No.	60 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00211668AM22
RA File Number	32AA04023114 AM22
Licence No and Date	3211001768/13/10/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to send a final reminder to the firm to furnish the following information:

1. Complete technical details as per annexure to appendix 4E.

Therefore, the case stands deferred.

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Location: DGFT(HQ)

Case No.	61 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	NACL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00221667AM22
RA File Number	092404000568 AM20
Licence No and Date	0911001741/22/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm has replied to the deficiency letter. The committee decided to defer the case for further examination. Therefore, the case stands deferred.	

Case No.	62 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	STYLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00225009AM22
RA File Number	30AA04021525 AM22
Licence No and Date	3011001270/25/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm has replied to the deficiency letter issued on 19.06.2023. Hence, the committee decided to defer the case for further examination	

Case No.	63 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	ESKAY IODINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024

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Location: DGFT(HQ)

HQ File Number	HQRNORM APPLY 00227351AM22
RA File Number	03AA040111208 AM22
Licence No and Date	0311007962/27/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the firm has replied to the deficiency letter. The committee decided to defer the case for further examination

The case stands deferred.

Case No.	64 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00258366AM22
RA File Number	03AA040121828 AM22
Licence No and Date	0311008685/19/11/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 22.06.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred

Case No.	65 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	VICTORY CHEMICALS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00279593AM22
RA File Number	03AA040112874 AM22
Licence No and Date	0311009291/08/12/2021

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Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has replied to the deficiency letter , The committee decided to defer the case for further examination. The case stands deferred.

Case No.	66 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00287164AM22
RA File Number	08AA04035942 AM22
Licence No and Date	0811003447/15/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm has replied to the deficiency letter . Hence, the committee decided to defer the case for further examination. The case stands deferred.	

Case No.	67 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	SBL COLORTECH P LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00301373AM22
RA File Number	03AX04000266 AM22
Licence No and Date	0311009900/29/12/2021
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has replied to the deficiency letter .The committee decided to defer the case for further examination.	

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Location: DGFT(HQ)

The case stands deferred.

Case No.	68 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00302044AM22
RA File Number	05AX04000290 AM22
Licence No and Date	0511007438/30/12/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to defer the case for further examination. The case stands deferred	

Case No.	69 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	S.K.FLORESCENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00303160AM22
RA File Number	05AX04000366 AM22
Licence No and Date	0511007478/31/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for a Personal hearing in the next NC meeting. The case stands for deferred.	

Case No.	70 / NC/4/MEET/Jul/202425/8

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Location: DGFT(HQ)

Case Status	Case Deferred
Party Name	VIKING SPIRITS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00307712AM22
RA File Number	06AA04004572 AM22
Licence No and Date	0611001027/04/01/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call for a Personal hearing in the next NC meeting.

The case stands for deferred.

Case No.	71 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	HPL ADDITIVES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00318833AM22
RA File Number	05AX04000047 AM22
Licence No and Date	0511007954/14/01/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 03.09.2022 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred

Case No.	72 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	VINTY IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00325341AM22

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Deputy Director)
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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)
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RA File Number	05AX04000668 AM22
Licence No and Date	0511008115/20/01/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 30.06.2022 requesting the following information:

1. Manufacturing process and indicating indigenous items to use in making export items.

2. Weight of export item is 20000 kg, whereas the weight of total import items is 18700 kg and NIL has been indicated against indigenous items. The same may be clarified.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred

Case No.	73 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	INDOGULF CROPSCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00333027AM22
RA File Number	05AX04000774 AM22
Licence No and Date	0511008285/27/01/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 15.06.2022 requesting the following information:

1. Production consumption data for the technical active ingredient (a.i) for past 3 years duly certified by GST.

The case stands deferred. The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm. The case stands deferred

Case No.	74 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	WILLOWOOD CHEMICALS PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

and Date	
HQ File Number	HQRNORM APPLY 00345851AM22
RA File Number	02AX04000127 AM22
Licence No and Date	0211001935/07/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to send a final reminder to the firm to furnish the following information:

1.Copy of CIB registration showing approved composition of export item.

2. Density of export item

The case stands deferred.

Case No.	75 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	SWASTIK PLASTOALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00346024AM22
RA File Number	02AX04000132 AM22
Licence No and Date	0211001937/07/02/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 13.02.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	76 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

HQ File Number	HQRNORM APPLY 00351847AM22
RA File Number	039504000206 AM16
Licence No and Date	0311011340/11/02/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 15.06.2022 requesting the following information:

1. COA of import from foreign supplier.
2. COA of export item.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	77 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	DUBOND PRODUCTS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00357491AM22
RA File Number	08AX04000360 AM22
Licence No and Date	0811004077/16/02/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 30.06.2022 requesting the following information:

1. Full generic / chemical name with specification of each import item say for, import item 4 is Methyal, item 6 is plastic etc.
2. To specify the items, whether these are raw materials/consumable /Components/packing material.
3. Weight of export items in kg terms.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	78 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred

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Location: DGFT(HQ)

Party Name	K L J POLYMERS AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00358090AM22
RA File Number	05AX04001001 AM22
Licence No and Date	0511009175/17/02/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 27.02.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred

Case No.	79 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	MERIT POLYPLAST
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00360388AM22
RA File Number	03AX04001331 AM22
Licence No and Date	0311011591/19/02/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 11.10.2022 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	80 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

HQ File Number	HQRNORM APPLY 00367338AM22
RA File Number	05AX04001111 AM22
Licence No and Date	0511010506/25/02/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to send a final reminder to the firm to furnish the following information:

1. Manufacturing process indicating details of import items & Export items with photographs etc.
2. The unit of measurement (UOM) for Export items is in PIECES (PCS) whereas raw material is in Cubic Meter, therefore, to give the export item in cubic meter or both in Kg term.
3. Complete calculation for the requirement of raw materials (both imported and indigenous) indicating net import content and wastage separately for the manufacturing of each export item separately.
4. Specific name with specification of import item.
5. Justification for wastage in making export items.

The case stands for deferred.

Case No.	81 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00367722AM22
RA File Number	08AX04000467 AM22
Licence No and Date	0811004222/25/02/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 13.02.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	82 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred

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Location: DGFT(HQ)

Party Name	HIMADRI SPECIALITY CHEMICAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00372546AM22
RA File Number	02AX04000171 AM22
Licence No and Date	0211002042/02/03/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 13.07.2022 requesting the following information:

1. COA report on both import and export items.
2. Difference in Coal Tar Pitch (Binder pitch) and Coal Tar Pitch (hard pitch) with its application.
3. Calculation for the requirement of inputs (both indigenous and imported) for the manufacture of export item.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	83 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00372848AM22
RA File Number	05AX04000791 AM22
Licence No and Date	0511010575/02/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to defer the case for further examination.

The case stands deferred.

Case No.	84 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred

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Location: DGFT(HQ)

Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00378650AM22
RA File Number	08AX04000569 AM22
Licence No and Date	0811004300/07/03/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 13.02.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	85 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	GANGWAL HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00379330AM22
RA File Number	03AX04001206 AM22
Licence No and Date	0311012394/08/03/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 02.02.2023 requesting the following information:

1. Approved composition of export item.
2. COA of export item.
3. COA of import from foreign supplier.
4. Stepwise details of wastage claimed.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred

Case No.	86 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred

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Location: DGFT(HQ)

Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00379543AM22
RA File Number	08AX04000558 AM22
Licence No and Date	0811004318/08/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the firm has replied to the deficiency letter. The committee decided to defer the case for further examination.

The case stands for deferred.

Case No.	87 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	VIKING SPIRITS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00379593AM22
RA File Number	06AX04000118 AM22
Licence No and Date	0611001182/08/03/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for personal hearing in next NC meeting.

Therefore, the case stands for deferred

Case No.	88 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	SWATI MENTHOL AND ALLIED CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00387408AM22
RA File Number	05AX04001307 AM22
Licence No and Date	0511011025/15/03/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via

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Location: DGFT(HQ)

email dated 03.09.2022 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	89 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	INDOTAN CHEMICALS LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00398213AM22
RA File Number	02AX04000210 AM22
Licence No and Date	0211002162/23/03/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 11.10.2022 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	90 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	GTF PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00400976AM22
RA File Number	08AX04000634 AM22
Licence No and Date	0811004502/25/03/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 11.10.2022 requesting the following information:

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

1. To give the weight of the export item in kg terms.
2. Composition of export item, giving net import content in export item (in kg term).
3. Calculation of the requirement of raw materials (both imported and indigenous) for the manufacture of export item, giving wastage separately.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	91 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	STRESCON INDUSTRIES LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00000129AM23
RA File Number	02AX04000010 AM23
Licence No and Date	0211002227/07/04/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 31.03.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	92 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	PACIFIC QUARTZ SURFACES LLP
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00000216AM23
RA File Number	13AX04000006 AM23
Licence No and Date	1311001152/13/04/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via

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Date: 21-Aug-2024 17:23:14
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

email dated 16.01.2023 requesting the following information:

1. Specification of Import and export items, indicating weight of export item.
2. Manufacturing process using all the raw materials (both imported and indigenous) in the end product.
3. Function of import items in manufacturing the export item with calculation for quantity required.
4. To fill details of imported and indigenous items in 4 E annexure with production consumption data for the last three years duly certified by CA.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred. .

Case No.	93 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00000258AM23
RA File Number	03AX04000129 AM23
Licence No and Date	0311013921/18/04/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 13.02.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	94 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	BHUKHANVALA INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00000261AM23
RA File Number	03AX04000166 AM23
Licence No and Date	0311013927/18/04/2022

Norms Committee Decision:

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 13.02.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred

Case No.	95 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00000264AM23
RA File Number	08AX04000807 AM22
Licence No and Date	0811004691/18/04/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 13.02.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	96 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	MEHTA PETRO-REFINERIES LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00000309AM23
RA File Number	03AX04001948 AM22
Licence No and Date	0311013985/19/04/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to send a final reminder to the firm to furnish the

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

following information:

1.Complete specification of import and export indicating boiling range.

2.COA of import item indicating boiling range.

The case stands deferred.

Case No.	97 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00000428AM23
RA File Number	05AX04000216 AM23
Licence No and Date	0511012094/26/04/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 31.03.2023 requesting the following information:

1. To indicate the import quantity, as it is given 0 MT in application.
2. Process chart for manufacturing the export item, as the process given doesn't seem to be correct.
3. To indicate indigenous items to use in manufacturing and accordingly to fill 4 E annexure.
4. Justification with calculation for wastage of 10% in the process.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	98 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	JAYPEEM GRANITES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00000478AM23
RA File Number	09AX04000405 AM22
Licence No and	0911002918/28/04/2022

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Date	

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 31.03.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	99 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	VARSHIL PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00000581AM23
RA File Number	08AX04000157 AM23
Licence No and Date	0811004861/05/05/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 31.03.2023 requesting the following information:

1. Specification with indicating GSM of all the import and export items and also quantity in square meter.
2. Thickness/GSM of Adhesive Coating.
3. Application of Silicon and to give Production of export item vis a vis consumption of raw materials (both imported and indigenous) for the last three years duly certified by Chartered accountant.
4. To take help of SION fixed at A- 2866 of handbook of procedure vol II.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	100 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024

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HQ File Number	HQRNORM APPLY 00000670AM23
RA File Number	05AX04000352 AM23
Licence No and Date	0511012340/09/05/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 03.09.2022 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	101 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00000718AM23
RA File Number	05AX04000273 AM23
Licence No and Date	0511012467/11/05/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 13.07.2022 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	102 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	ARCL ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00000747AM23
RA File Number	02AX04000087 AM23
Licence No and	0211002400/13/05/2022

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Location: DGFT(HQ)

Date	
Norms Committee Decision: The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 31.03.2023 requesting the following information: • Complete technical details as per annexure to appendix 4E. The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm. The case stands deferred	

Case No.	103 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	GRAUER AND WEIL (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00000820AM23
RA File Number	03AX04000744 AM23
Licence No and Date	0311014802/18/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to send a final reminder to the firm to furnish the following information: 1. Catalogue of RALUFON NAPE 14-90 and TRISURFIN. The case stands deferred.	

Case No.	104 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	MITTAL PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001168AM23
RA File Number	13AX04000055 AM23
Licence No and Date	1311001251/03/06/2022
Norms Committee Decision:	

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Location: DGFT(HQ)

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The Committee considered the case as per agenda and decided to defer the case for further examination.

The Case Stands for deferred.

Case No.	105 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	3AK CHEMIE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001265AM23
RA File Number	09AX04000162 AM23
Licence No and Date	0911003144/08/06/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 31.03.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	106 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	PAREKH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001299AM23
RA File Number	03AX04000591 AM23
Licence No and Date	0311015390/10/06/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 13.02.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

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The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred..

Case No.	107 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	NATIONAL CHEMICAL INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001301AM23
RA File Number	03AX04001133 AM23
Licence No and Date	0311015394/10/06/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 31.03.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	108 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	GRAUER AND WEIL (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001353AM23
RA File Number	03AX04001205 AM23
Licence No and Date	0311015465/13/06/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to send a final reminder to the firm ti furnish the following information:

1.Net content of each import item in each export.

2.Catalogue / Chemical name of each import item wherever brand name is given.

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Location: DGFT(HQ)

Therefore, the case stands for deferred.

Case No.	109 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001394AM23
RA File Number	05AX04000777 AM23
Licence No and Date	0511013220/15/06/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 03.09.2022 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	110 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	NAVIN FLUORINE INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001413AM23
RA File Number	03AX04001460 AM23
Licence No and Date	0311015556/16/06/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 13.02.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

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Location: DGFT(HQ)

The case stands deferred

Case No.	111 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	NAVIN FLUORINE INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001421AM23
RA File Number	03AX04001459 AM23
Licence No and Date	0311015599/16/06/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 13.02.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	112 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	HPL ADDITIVES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001455AM23
RA File Number	05AX04000754 AM23
Licence No and Date	0511013272/17/06/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 03.09.2022 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

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Case No.	113 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	FAITH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001477AM23
RA File Number	08AX04000385 AM23
Licence No and Date	0811005255/18/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to der the case for further examination. The Case Stands for deferred	

Case No.	114 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001496AM23
RA File Number	05AX04000831 AM23
Licence No and Date	0511013299/20/06/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to defer the case for further examination. The Case Stands for deferred.	

Case No.	115 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	S.K.FLORESCENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024

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Deputy Director)
Date: 21-Aug-2024 17:23:14
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

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HQ File Number	HQRNORM APPLY 00001505AM23
RA File Number	05AX04000665 AM23
Licence No and Date	0511013310/20/06/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to defer the case for further examination. The Case Stands for deferred	

Case No.	116 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	HPL ADDITIVES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001555AM23
RA File Number	05AX04000870 AM23
Licence No and Date	0511013336/21/06/2022
Norms Committee Decision: The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 03.09.2022 requesting the following information: • Complete technical details as per annexure to appendix 4E. The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm. The case stands deferred.	

Case No.	117 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	ORIENTAL AROMATICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001588AM23
RA File Number	03AX04001468 AM22
Licence No and Date	0311015771/22/06/2022
Norms Committee Decision:	

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Location: DGFT(HQ)

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 03.09.2022 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	118 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	ORIENTAL AROMATICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001589AM23
RA File Number	03AX04001656 AM22
Licence No and Date	0311015772/22/06/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 13.02.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	119 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	ORIENTAL AROMATICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001590AM23
RA File Number	03AX04001750 AM22
Licence No and Date	0311015773/22/06/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to defer the case for further examination.

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Location: DGFT(HQ)

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The Case Stands for deferred.

Case No.	120 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	ORIENTAL AROMATICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001591AM23
RA File Number	03AX04001654 AM22
Licence No and Date	0311015774/22/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to defer the case for further examination. Therefore**, t**he Case Stands for deferred.	

Case No.	121 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001621AM23
RA File Number	05AX04000843 AM23
Licence No and Date	0511013409/23/06/2022
Norms Committee Decision: The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 26.12.2022 requesting the following information: • Complete technical details as per annexure to appendix 4E. The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm. The case stands deferred.	

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Case No.	122 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001622AM23
RA File Number	05AX04000845 AM23
Licence No and Date	0511013410/23/06/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 26.12.2022 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred..

Case No.	123 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	ARCL ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001689AM23
RA File Number	02AX04000160 AM23
Licence No and Date	0211002616/27/06/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to defer the case for further examination.

The Case Stands for deferred

Case No.	124 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	ANAR CHEMICALS LLP
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001736AM23
RA File Number	08AX04000494 AM23

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Location: DGFT(HQ)

Licence No and Date	0811005368/29/06/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to defer the case for further examination.

The Case Stands for deferred.

Case No.	125 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	SHUCHI FRICTION ADDITIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001843AM23
RA File Number	04AX04000312 AM23
Licence No and Date	0411003603/04/07/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 13.02.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	126 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	JACOBI CARBONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001853AM23
RA File Number	32AX04000109 AM23
Licence No and Date	3211003310/05/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to defer the case for further examination.

The Case Stands for deferred.

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Location: DGFT(HQ)

Case No.	127 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	SBL COLORTECH P LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001990AM23
RA File Number	03AX04002205 AM23
Licence No and Date	0311016297/12/07/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 11.10.2022 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	128 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	SERVO PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00002049AM23
RA File Number	02AX04000206 AM23
Licence No and Date	0211002697/14/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to defer the case for further examination.

Therefore, The Case Stands for deferred.

Case No.	129 / NC/4/MEET/Jul/202425/8

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Case Status	Case Deferred
Party Name	HIMADRI SPECIALITY CHEMICAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00002050AM23
RA File Number	02AX04000207 AM23
Licence No and Date	0211002698/14/07/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 03.11.2022 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	130 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	MEHTA PETRO-REFINERIES LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00002094AM23
RA File Number	03AX04002068 AM23
Licence No and Date	0311016397/16/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to send a final reminder to the firm to furnish the following information:

1. Complete specification of import and export indicating boiling range.
2. COA of import indicating boiling range.

Therefore, the case stands for deferred.

Case No.	131 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred

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Party Name	ANAR CHEMICALS LLP
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00002144AM23
RA File Number	08AX04000656 AM23
Licence No and Date	0811005562/19/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to defer the case for further examination. The case stands for deferred.	

Case No.	132 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00002145AM23
RA File Number	03AX04002250 AM23
Licence No and Date	0311016446/19/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to defer the case for further examination. The case stands for deferred.	

Case No.	133 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	MERIT POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00002146AM23
RA File Number	03AX04002067 AM23
Licence No and Date	0311016447/19/07/2022
Norms Committee Decision:	

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Location: DGFT(HQ)

The Committee considered the case as per agenda and decided to defer the case for further examination.

Therefore, the case stands for deferred.

Case No.	134 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	BAJAJ POLYBLENDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00002183AM23
RA File Number	50AX04000034 AM23
Licence No and Date	5011000526/21/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to defer the case for further examination.

The case stands for deferred.

Case No.	135 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00002194AM23
RA File Number	03AX04002331 AM23
Licence No and Date	0311016490/21/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to defer the case for further examination.

The case stands for deferred.

Case No.	136 / NC/4/MEET/Jul/202425/8

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Case Status	Case Deferred
Party Name	VIKING SPIRITS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00002212AM23
RA File Number	06AX04000033 AM23
Licence No and Date	0611001340/22/07/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to defer the case for further examination.

Therefore, the case stands for deferred.

Case No.	137 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	SUNFLAG CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00002278AM23
RA File Number	05AX04001169 AM23
Licence No and Date	0511013973/26/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to defer the case for further examination.

Therefore, the case stands for deferred.

Case No.	138 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00002287AM23
RA File Number	06AX04000149 AM23
Licence No and Date	0611001493/26/07/2022

Norms Committee Decision:

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The Committee considered the case as per agenda and decided to defer the case for further examination.

Therefore, the case stands for deferred

Case No.	139 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00002303AM23
RA File Number	03AX04002433 AM23
Licence No and Date	0311016662/27/07/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 03.11.2022 requesting the following information:

- The molar weight of each export product.
- Stoichiometric balance to arrive at the quantity of raw material in the basis of molar weight and yield.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	140 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00002322AM23
RA File Number	02AX04000237 AM23
Licence No and Date	0211002766/28/07/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 13.02.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

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The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	141 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00002323AM23
RA File Number	02AX04000108 AM23
Licence No and Date	0211002767/28/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to defer the case for further examination.

Therefore, the case stands for deferred

Case No.	142 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00002337AM23
RA File Number	03AX04002444 AM23
Licence No and Date	0311016694/29/07/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to defer the case for further examination.

Therefore, the case stands for deferred.

Case No.	143 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	KWALICHEM PRIVATE LIMITED

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Location: DGFT(HQ)

Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00002349AM23
RA File Number	03AX04002273 AM23
Licence No and Date	0311016709/29/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to defer the case for further examination.

Therefore, the case stands for deferred.

Case No.	144 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00002357AM23
RA File Number	05AX04001216 AM23
Licence No and Date	0511014025/29/07/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 25.05.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred.

Case No.	145 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00002369AM23
RA File Number	03AX04002505 AM23
Licence No and Date	0311016738/29/07/2022

Norms Committee Decision:

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Location: DGFT(HQ)

The Committee considered the case as per agenda and decided to send a final reminder to the firm to furnish the following information:

1. In the 4 E annexure, the four import items have been mentioned, whereas in application only two import items have been indicated, therefore, to clarify the same.
2. To indicate the correct calculation indicating net quantity of imported and indigenous items and wastage separately.
3. GSM of import item and coating of adhesive on paper.

Therefore, the case stands for deferred.

Case No.	146 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	GTF PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00002444AM23
RA File Number	08AX04000728 AM23
Licence No and Date	0811005672/03/08/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 11.10.2022 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred..

Case No.	147 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	ROHA DYE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00002515AM23
RA File Number	03AX04002536 AM23
Licence No and Date	0311017020/08/08/2022

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Location: DGFT(HQ)

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 11.10.2022 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred..

Case No.	148 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00002558AM23
RA File Number	05AX04001322 AM23
Licence No and Date	0511014174/10/08/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 03.11.2022 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred..

Case No.	149 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00002608AM23
RA File Number	03AX04002270 AM23
Licence No and Date	0311017130/11/08/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

email dated 13.11.2022 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred..

Case No.	150 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	SUVJAY INDUSTRIES INDIA LLP
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00002613AM23
RA File Number	08AX04000806 AM23
Licence No and Date	0811005747/12/08/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 22.06.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred..

Case No.	151 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	ROHA DYE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00002635AM23
RA File Number	03AX04002704 AM23
Licence No and Date	0311017153/12/08/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 11.10.2022 requesting the following information:

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Location: DGFT(HQ)

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred..

Case No.	152 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00002762AM23
RA File Number	05AX04001480 AM23
Licence No and Date	0511014451/24/08/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 26.12.2022 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred..

Case No.	153 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00002836AM23
RA File Number	05AX04001483 AM23
Licence No and Date	0511014530/29/08/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 03.11.2022 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

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Location: DGFT(HQ)

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred..

Case No.	154 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	SGM PAPER PRODUCTS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00002859AM23
RA File Number	05AX04001543 AM23
Licence No and Date	0511014558/30/08/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 26.12.2022 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred..

Case No.	155 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00002876AM23
RA File Number	03AX04002694 AM23
Licence No and Date	0311017591/01/09/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 02.02.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

The case stands deferred..

Case No.	156 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00003069AM23
RA File Number	03AX04002916 AM23
Licence No and Date	0311017815/12/09/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 02.02.2023 requesting the following information:

1. Import item no. 2 and 3 are not matching with the approved composition as given in CIB registration. Please clarify with justification.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred...

Case No.	157 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	KRISHNA ANTIOXIDANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00003100AM23
RA File Number	03AX04002976 AM23
Licence No and Date	0311017854/14/09/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 03.11.2022 requesting the following information

1. Generic description of import item no. 1 with catalogue.

2. Whether the diluent in the present case is Base oil or Power Lup 15 as mentioned in details. Please clarify with catalogue.

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3. The % Active ingredient in export item may be justified by calculation sheet.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred

Case No.	158 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00003363AM23
RA File Number	03AX04003105 AM23
Licence No and Date	0311018152/25/09/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 02.02.2023 requesting the following information

1. Import item no. 3 and 4 are not matching with the approves composition as given In CIB registration. Technical justification for deviation from approved composition may be furnished.

2. Stepwise material balance for entire process may be given.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred

Case No.	159 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00003365AM23
RA File Number	03AX04003228 AM23
Licence No and Date	0311018154/25/09/2022

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Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 13.02.2023 requesting the following information

1. COA of import item no. 2 and 3.
2. % Content of import item no. 2 and 3 in the approved composition as per CIB registration.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred

Case No.	160 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	FRESENIUS KABI ONCOLOGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00003406AM23
RA File Number	05AX04001580 AM23
Licence No and Date	0511015025/27/09/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to defer the case for further examination.

The case stands for deferred.

Case No.	161 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	MARICO LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00003422AM23
RA File Number	03AX04003208 AM23
Licence No and Date	0311018221/28/09/2022

Norms Committee Decision:

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The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 13.02.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred..

Case No.	162 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	BHUKHANVALA INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00003469AM23
RA File Number	03AX04003357 AM23
Licence No and Date	0311018272/30/09/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 13.02.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred..

Case No.	163 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00003591AM23
RA File Number	03AX04002921 AM23
Licence No and Date	0311018437/09/10/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via

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email dated 27.02.2023 requesting the following information:

:

1. Import item no. 2 is not mentioned in the approved composition in CIB registration. Its chemical name along-with COA from foreign supplier may be furnished.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred..

Case No.	164 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	HIMADRI SPECIALITY CHEMICAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00003645AM23
RA File Number	02AX04000396 AM23
Licence No and Date	0211003159/11/10/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 03.11.2022 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred..

Case No.	165 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00003736AM23
RA File Number	08AX04001075 AM23
Licence No and Date	0811006254/14/10/2022

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Norms Committee Decision:

The Committee considered the case as per agenda and decided to send a final reminder to the firm to furnish the following information:

1.Copy of CIB registration showing approved composition.

2.Density of export item

Therefore, the case stands for deferred.

Case No.	166 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	HEUBACH COLORANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00003764AM23
RA File Number	03AX04003572 AM23
Licence No and Date	0311018616/17/10/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to send a final reminder to the firm to furnish the following information:

1. Composition of export item including indigenous additives.
2. % yield on molar basis.

Therefore, the case stands for deferred.

Case No.	167 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	HEUBACH COLORANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00003768AM23
RA File Number	03AX04003575 AM23
Licence No and Date	0311018620/17/10/2022

Norms Committee Decision:

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The Committee considered the case as per Agenda and decided to call for the following information from the firm:

1. Composition of each export item showing pigment and additives used.
2. % Yield on molar basis for each export item in the coupling reaction.
3. No. of moles of BON acid used in coupling reaction with technical justification.

Therefore the case stands for deferred

Case No.	168 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	HEUBACH COLORANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00003775AM23
RA File Number	03AX04003573 AM23
Licence No and Date	0311018624/17/10/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to send a final reminder to the firm to furnish the following information:

1. Composition of each export item showing pigment and additives used.

2. Complete chemistry, mol. Weight and % yield on molar basis.

3. What is the difference between TF and TTR grade of import item, and justification for using both.

4.Material balance for each step of manufacturing.

Therefore, the case stands for deferred.

Case No.	169 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	HEUBACH COLORANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00003777AM23
RA File Number	03AX04003574 AM23
Licence No and Date	0311018625/17/10/2022

Norms Committee Decision:

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The Committee considered the case as per agenda and decided to send a final reminder to the firm to furnish the following information:

1.C.I no of export item

2. Composition of export showing % content of kaolin and other additives.

3. Complete chemical reaction, mol. Weight and % yield on molar basis.

Therefore, the case stands for deferred.

Case No.	170 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	SUVJAY INDUSTRIES INDIA LLP
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00003821AM23
RA File Number	08AX04001189 AM23
Licence No and Date	0811006286/18/10/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 19.06.2023 requesting the following information:

1.Manufacturing process indicating Drawing /Design of export items and whether PE will be coated on paper before making cups.

2.Indigenous items to use in manufacturing export items and accordingly to fill 4 E.

3.To give specification of each export item and whether Import items are in jumbo rolls or in cut to sizes.

4.Calculation for the requirement of paper in manufacturing export items giving net content and wastage separately.

5Export item No: 3 is only PE coated paper, therefore to give size/s of export item

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred

Case No.	171 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024

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and Date	
HQ File Number	HQRNORM APPLY 00003891AM23
RA File Number	03AX04003521 AM23
Licence No and Date	0311018784/21/10/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 31.01.2023 requesting the following information:

1. Copy of CIB registration with approved composition to show the content of each input in the export item.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred

Case No.	172 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00003892AM23
RA File Number	03AX04003520 AM23
Licence No and Date	0311018788/21/10/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 31.01.2023 requesting the following information:

1. Copy of CIB registration with approved composition to show the content of each input in the export item.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred

Case No.	173 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	NICHINO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00004023AM23
RA File Number	09AX04000665 AM23

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Licence No and Date	0911003892/02/11/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 13.02.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred..

Case No.	174 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00004207AM23
RA File Number	08AX04001266 AM23
Licence No and Date	0811006393/09/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to defer the case for further examination.

The case stands for deferred

Case No.	175 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	HEMANI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM REVIW00000889AM24
RA File Number	03AX04003948 AM23
Licence No and Date	0311019114/10/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to send a final reminder to the firm to furnish the

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following information:

1. Complete technical details as per annexure to appendix 4E along with representation for review.

Therefore, the case stands for deferred.

Case No.	176 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	GFCL EV PRODUCTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00004467AM23
RA File Number	34AX04000756 AM23
Licence No and Date	3411003021/18/11/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 31.03.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred..

Case No.	177 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00004496AM23
RA File Number	08AX04001334 AM23
Licence No and Date	0811006490/21/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to send a final reminder to the firm to furnish the following information:

1. Copy of CIB registration showing approved composition.

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2. Density of export item.

Therefore, the case stands for deferred

Case No.	178 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00004653AM23
RA File Number	05AX04002512 AM23
Licence No and Date	0511016064/28/11/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 26.12.2022 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred..

Case No.	179 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	JAGANNATH INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00004661AM23
RA File Number	13AX04000231 AM23
Licence No and Date	1311001599/29/11/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 31.03.2023 requesting the following information:

1. To indicate GSM and Dimension of paper roll to import.

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2. GSM and Dimension of PE coated Export Item.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred..

Case No.	180 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	FEROLITE JOINTINGS LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00004912AM23
RA File Number	05AX04002657 AM23
Licence No and Date	0511016277/09/12/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 13.02.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred..

Case No.	181 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00004938AM23
RA File Number	05AX04002698 AM23
Licence No and Date	0511016312/12/12/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 27.03.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

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The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred..

Case No.	182 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00004992AM23
RA File Number	03AX04004638 AM23
Licence No and Date	0311019987/14/12/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that firm has furnished their reply. After detailed deliberations committee decided to defer the case for further examination.

The case stands for deferred.

Case No.	183 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	HRIDOL CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00005093AM23
RA File Number	08AX04001461 AM23
Licence No and Date	0811006786/19/12/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 27.02.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred..

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Case No.	184 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	COROMANDEL INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00005275AM23
RA File Number	03AX04004531 AM23
Licence No and Date	0311020260/26/12/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 13.02.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred

Case No.	185 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00005607AM23
RA File Number	03AX04005049 AM23
Licence No and Date	0311020564/09/01/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to send a final reminder to the firm to furnish the following information:

1. To indicate width /sizes and GSM of Paper tape in jumbo roll.
2. To indicate width /sizes of Paper tape to export and whether it is also in jumbo roll.

Therefore, the case stands for deferred

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Case No.	186 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	SPOTON COATINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00005833AM23
RA File Number	52AX04001746 AM23
Licence No and Date	5211004013/19/01/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 27.02.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred..

Case No.	187 / NC/4/MEET/Jul/202425/8
Case Status	Case Approved
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00006091AM23
RA File Number	10AX04000259 AM23
Licence No and Date	1011001580/06/02/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018. RA may take necessary action.

Case No.	188 / NC/4/MEET/Jul/202425/8
Case Status	Case Approved
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

and Date	
HQ File Number	HQRNORM APPLY 00006092AM23
RA File Number	10AX04000258 AM23
Licence No and Date	1011001581/06/02/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018. RA may take necessary action.

Case No.	189 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	AMBITN LIFESCIENCES
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00006242AM23
RA File Number	10AX04000261 AM23
Licence No and Date	1011001587/10/02/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 27.02.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred...

Case No.	190 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	PAPERTEX SPECIALITY CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00006262AM23
RA File Number	30AX04000502 AM23
Licence No and Date	3011003140/13/02/2023

Norms Committee Decision:

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Date: 21-Aug-2024 17:23:14
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 27.02.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred..

Case No.	191 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	KELVIN NATURAL MINT PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00006280AM23
RA File Number	05AX04003222 AM23
Licence No and Date	0511017302/13/02/2023

Norms Committee Decision:

The Committee considered the case and decided to defer the case for personal hearing in next NC meeting.

Therefore, the case stands for deferred.

Case No.	192 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	NATIONAL CHEMICAL INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00006342AM23
RA File Number	03AX04005526 AM23
Licence No and Date	0311021466/15/02/2023

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the firm has replied to the deficiency letter. The committee decided to defer the case for further examination.

The case stands for deferred.

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Case No.	193 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	BURLY SINKS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00006474AM23
RA File Number	08AX04001901 AM23
Licence No and Date	0811007343/21/02/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 31.03.2023 requesting the following information:

1. Weight of export item, Ceramic Sink in Kg term.
2. Calculation of requirement of both imported and indigenous items for the manufacture of export item, indicating net content and wastages separately and also to fill indigenous items in 4 E.

3. Justification of 30% wastage claimed for the raw materials for the manufacture of export item.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred..

Case No.	194 / NC/4/MEET/Jul/202425/8
Case Status	Case Rejected
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00006671AM23
RA File Number	06AX04000355 AM23
Licence No and Date	0611001870/28/02/2023

Norms Committee Decision:

The Committee considered the case as per Agenda and noted that the firm has not replied to the deficiency letter issued 25.05.2024 followed by multiple reminders. Hence, the committee decided to Reject the case for non-reply.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

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Case No.	195 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	PRITAM INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00006942AM23
RA File Number	05AX04003258 AM23
Licence No and Date	0511017710/13/03/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 31.03.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred..

Case No.	196 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	AMAR SPLINTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00007082AM23
RA File Number	33AX04000125 AM23
Licence No and Date	3311001136/20/03/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 10.07.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred..

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Deputy Director)
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Case No.	197 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	TROPICAL CROPSCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00007341AM23
RA File Number	04AX04000827 AM23
Licence No and Date	0411005193/31/03/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 10.07.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred...

Case No.	198 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	VASUDHA CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00007353AM23
RA File Number	03AX04006317 AM23
Licence No and Date	0311022659/31/03/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that a deficiency letter was sent to the firm via email dated 10.07.2023 requesting the following information:

- Complete technical details as per annexure to appendix 4E.

The firm has not submitted a reply. Accordingly, the committee decided to send a final reminder to the firm.

The case stands deferred..

Case No.	199 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	LARIOX INTERNATIONAL

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Location: DGFT(HQ)

Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00000296AM24
RA File Number	03AX04000193 AM24
Licence No and Date	0311022944/19/04/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to send a final reminder to the firm to furnish the following information:

1. Complete technical details as per annexure to appendix 4E.

Therefore, the case stands for deferred.

Case No.	200 / NC/4/MEET/Jul/202425/8
Case Status	Case Rejected
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00001918AM24
RA File Number	06AX04000096 AM24
Licence No and Date	0611002080/19/06/2023

Norms Committee Decision:

The Committee considered the case as per Agenda and noted that the firm has not replied to the deficiency letter issued 20.05.2024 followed by multiple reminders.

Hence, the committee decided to Reject the case for non-reply.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP

Case No.	201 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	MEHTA PETRO-REFINERIES LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00004357AM24
RA File Number	03AX04001568 AM24
Licence No and Date	0311025308/11/07/2023

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Norms Committee Decision:

The Committee considered the case as per agenda and decided to send a final reminder to the firm to furnish the following information:

1. Complete specification of import and export indicating boiling range.
2. COA of import item indicating boiling range.

Therefore, the case stands for deferred

Case No.	202 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00004909AM24
RA File Number	03AX04001793 AM24
Licence No and Date	0311026097/07/08/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to send a final reminder to the firm to furnish the following information:

1. To indicate width /sizes and GSM of Paper tape in jumbo roll.
2. To indicate width /sizes of Paper tape to export and whether it is also in jumbo roll (Width not exceeding 150 MM will not serve the purpose).

Therefore, the case stands for deferred.

Case No.	203 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	MEHTA PETRO-REFINERIES LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00005080AM24
RA File Number	03AX04002149 AM24
Licence No and Date	0311026364/16/08/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to send a final reminder to the firm to furnish the

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Location: DGFT(HQ)

following information:

1.Complete specification of import and export indicating boiling range.

2.COA of import item indicating boiling range.

The case stands for deferred.

Case No.	204 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	BAYER CROPSCIENCE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00008906AM24
RA File Number	03AX04005577 AM24
Licence No and Date	0311031737/05/03/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to send a final reminder to furnish the following information:

1. Copy of CIB registration with approved composition.
2. % wastage applied in the process and its technical justification.
3. COA of import item no. 5 and 6 from foreign supplier.

The case stands deferred.

Case No.	205 / NC/4/MEET/Jul/202425/8
Case Status	Case Deferred
Party Name	SAP OLEOCHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202425/ 8 and 23/07/2024
HQ File Number	HQRNORM APPLY 00009325AM24
RA File Number	31AX04000362 AM24
Licence No and Date	3111003313/26/03/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the firm to appear for **personal hearing** to explain the case with the following information:

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Location: DGFT(HQ)

1. Complete COA of import item from foreign supplier.
2. Qty. and value of by product crude glycerin & DFA with proof of price i.e. invoices.
3. Justification for 28% wastage at each stage of manufacturing.

The case stands deferred.

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